

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT - II)

Item No. 212
113(ND)2017
IA-141/2020

IN THE MATTER OF:

Sh. Naveen Kapoor

... **Applicant/Petitioner**

Versus

M/s. Prima Technologies Pvt. Ltd. & Ors.

... **Respondent**

Under Section: 241/242

Order delivered on 06.03.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Awnish Kumar, Mr. Achal Gupta Adv.,
Ms. Alizaah Rais Adv.

For the Respondent :

ORDER

IA-141/2020: When the plea put forth in IA-141/2020 by the Applicant Mr. Naveen Kapoor is that his salary has not been released since long, Ld. Counsel appearing for the Respondent submitted that in terms of the conditions of appointment of the directors, the payment of salary is not automatic, but is subject to certain conditions. Let the Respondent file an affidavit, enclosing therewith the terms and conditions of his appointment, clearly indicating that in what circumstances the Applicant could be deprived of his monthly remuneration.

List the matter on 03.05.2023.


(AVINASH KUMAR SRIVASTAVA)
MEMBER (T)


(ASHOK KUMAR BHARDWAJ)
MEMBER (J)